

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 234
(IB)-2087(ND)2019
New-IA-2011/2020

IN THE MATTER OF:

M/s. Sahaj Bharti Travels

... Applicant/Petitioner

Versus

M/s. HCL Technologies Limited

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 27.01.2021

CORAM:


SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Aastha Saxena, Adv. proxy counsel for the Respondent.

ORDER

Renotify this case on 16th February, 2021.


(T.S. Singh)
Court Officer